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Govt. of National Capital Territory of Delhi Office of the Commissioner Food Supplies and Consumer Affairs K-Block, Vikas Bhawan, I.P. Estate, New Delhi – 110002 (Coordination Branch)

e-mail:-fsocoordination@gmail.com

File No. F.3/F&S/DLA/Coord/2021 /003

Date: 03/01/2022

To

The Dy. Secretary (Question Branch), Delhi Legislative Assembly, Old Secretariat, Delhi-54

Sub:- Delhi Legislative Assembly Starred Question No. 27 asked by Smt. Bandana Kumari, MLA due for answer on 04/01/2022

Sir,

With Reference to above cited subject, I am directed to forward herewith 100 copies of reply of the above question, duly authenticated by the Competent Authority.

Yours faithfully,

(Ajay Kumar Sinandi) Asstt. Commissioner, F&S

File No. F.3/F&S/DLA/Coord/2021/003

Copy for information:

Director, Directorate of Information and Publicity, Government of NCT of Delhi, Old Secretariat Delhi along with 150 copies of the reply of above referred DLA Starred question of distribution of the House.

Vidhan Sabha Question

विभाग का नाम:-खाद्यआपूर्ति एवं उपभोक्ता मामले विभाग, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार विभाग का पताब्लॉक-के -:, विकास भवन, नई दिल्ली

तारांकित प्रश्न संख्या-: 27

दिनांक-:04.01.2021

प्रश्न करता का नाम --श्रीमती वंदना कुमारी

क्या उपमुख्यमंत्री / मंत्री यह बताने की कृपा करेंगे कि :-

क्या उपमुख्यमना । मना पह प्रतास नम पृत	
प्रश्न	उत्तर
क्या यह सत्य है कि यदि व्यक्ति लगातार दो या तीन बार राशन न ले तो राशन कार्ड को रद्द कर दिया जाता है; क्या ऐसा किया जाना उन व्यक्तियों के प्रति अन्याय नहीं है जो किसी आपात स्थिति या आपरिहार्य कारणों से राशन नहीं ले पाते;	टी पी डी एस (TPDS) खंड 3(13) और खंड 4(18) एवं 4(19) एवं उपभोक्ता मामले, एवं खाद्य एवं सार्वजनिक वितरण मंत्रालय, खाद्य एवं सार्वजनिक वितरण विभाग, भारत सरकार पत्र स° F.23/5/2015.Comp.(Pt.)(E:329782) दिनांक 06.04.2018 (संलग्न) के अनुसार यह कार्यवाही की जाती है यद्यपि पूर्ण रूप से सत्यापन के पश्चात ही यह कार्य किया जाता है। ओएनओआरसी (ONORC) और ईपीओएस(e-PoS) के कार्यान्वयन के बाद अंतरराज्यीय और राज्य में (inter and Intra State) पोर्टेबिलिटी के परिणामस्वरूप, कहीं से भी लाभार्थी द्वारा राशन लिया जा सकता है।
क्या यह भी सत्य है कि ऐसे व्यक्तियों को पुनः नया कार्ड बनवाने के लिए बहुत कठिनाइयो का सामना करना पड़ता है;	जी नहीं, पुनः राशन कार्ड सक्रिय करवाने हेतु डी॰ जी॰ आर॰ ओ॰ (DGRO) के पास आवेदन करने की सुविधा दी गई है और ऐसे व्यक्तियों जिनको डी॰ जी॰ आर॰ ओ॰ (DGRO) से राहत आदेश मिलता है उन व्यक्तियों को पुनः राशन कार्ड जारी करने मे एफ॰ आइ॰ एफ॰ ओ॰ (FIFO) पहले आओ पहले पाओ की वरीयता क्रम में उच्च श्रेणी में रखा जाता है।
क्या यह भी सत्य है कि जब नए कार्ड के लिए आवेदन किया जाता है तो पहले वाले कार्ड कि स्थिति को 'सक्रिय' दिखाया गया होता है, जिसके कारण बहुत समस्याएँ होती है;	दिनांक 28.12.2021 को यह निर्णय लिया गया है की ऐसे कार्डो मे निहित आधार को मुक्त किया जाए जिससे पुनः आवेदन संभव किया जा सके।
(ड) क्या यह भी सत्य है कि वर्ष 2014 मे रद्द किए गए कार्ड के लिए अभी भी पहले ही आवेदन किया जा चुका है' दिखाया जा रहा है, जिससे लोगो को बहुत कठिनाई हो रही है;	उपरोक्तानुसार।
(च) नया कार्ड जारी करने सहित इन सभी प्रक्रियाओं को सरल बनाने के लिए क्या कदम उठाये जा रहे हैं;	नए राशन कार्ड बनाने की प्रक्रियाओं को सरल बनाने हेतु:- ऑनलाइन e-district से स्वयं या मण्डल कार्यालय की मदद से अपना आवेदन दर्ज करा सकते है।

(छ) शालीमार विधानसभा क्षेत्र मे सक्रिय राशनकार्डो का विस्तृत विवरण ;	इसके पश्चात वह अपने आवेदन की वर्तमान स्थिति ऑनलाइन पता कर सकता है। इसके अतिरिक्त आवेदक e-district पर आवेदन दर्ज कराने के लिए मोबाइल सहायक एप्प की सेवाए ले सकता है। 14030 राशन कार्ड हैं जिनमें 54690 हितग्राही हैं
(ज) शालीमार विधानसभा क्षेत्र में गत एक वर्ष में रद्द किए गए राशन कार्डी का	श्र्न्य
विस्तृत विवरण ; और (झ) इन्हें रद्द किए जाने के कारण क्या है	ऊपरोक्त अनुसार
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Deptt. of Food, Supplies & Consumer Affairs

Deptt. of Food, Supplies & Consumer Affairs

Deptt. of Food, Supplies & Pooling Consumer Affairs

New Delhi-110002

K-Block, New Delhi-110002

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF FOOD, SUPPLIES & CONSUMER AFFAIRS 'K' BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002

Starred Question Number: 27

Dated: 04.01.2022

Name of Questioner: Smt. Bandana Kumari

Will the Deputy Chief Minister / Minister be pleased to state:-

S.No.	Question	Reply			
a	Whether it is a fact that the ration cards are cancelled if the person fails to draw the ration for two or three times;	TPDS clause 3(13) & clause 4(18) & 4(19) & Consumer Affairs, Ministry of Food & Public Distribution, Department of Food & Public Distribution, Government of India Letter No. F.23/5/2015.Comp.(Pt.)(E:329782) dated 06.04.2018 (attached). This action is taken as per although this work is done only after thorough verification.			
b	Is this not injustice against the people who could not draw the ration due to emergency or unavoidable reasons;	After implementation of ONORC and e-PoS, as a result of inter and intra state portability, ration can be taken by the beneficiary from anywhere.			
С	Whether it is also a fact that these people have to face a lot of inconveniences and delay to get a new card;	No, the facility has been given to apply to DGRO to get the ration card activated again and such persons who get relief orders from DGRO. In re-issuance of ration cards to individuals, FIFO is placed in the highest category in the order of first come first serve preference.			
d	Whether it is also a fact that when they apply for a new card the existing card is shown as 'active' which causes a lot of problem;	On 28.12.2021, it has been decided to free the Aadhaar contained in such cards so that reapplication can be made possible.			
е	Whether it is also a fact that cards cancelled in 2014 are still shown as 'already applied' causing a lot of problems to the people;	As above.			
f	What steps are being taken to smoothen these processes including the process for issuing new cards;	1			

		Apart from this, the applicant can take the services of mobile assistant app to register the application on e-district.
g	Details of active ration cards of	Out of 14030 ration card in which 54690 are
	various categories in Shalimar	beneficiaries.
	Bagh constituency;	
h	Details of rations cards cancelled	NIL
	in the past one year in Shalimar	
	Bagh constituency; and	
i	The reasons for the same?	As above.

Secretary Commissioner Affairs

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Deptt. of Food, Supplies & Consumer, I. P. Estate

Govt. of N.C. T. of Delhi

K. Block, New Delhi

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- (q) words and expressions not defined in this Order but defined in the Act, or the Food Security Act, shall have the meaning
- Identification of eligible households.—(1) The State-wise percentage coverage of eligible households under the respectively assigned to them in those Acts. Food Security Act in rural and urban areas respectively for receiving subsidised foodgrains under the Targeted Public Distribution System shall be as in column 4 of Annex-I.
- (2) The State-wise ceiling on coverage of number of persons belonging to eligible households for receiving subsidised foodgrains under the Targeted Public Distribution System, indicated in column 5 of Annex-I, shall be under the following two categories-
 - (i) existing Antyodaya households;
 - (ii) remaining to be covered under priority households category to be identified by State Government as per criteria to be evolved by them subject to the other provisions of this Order.
- (3) The State-wise number of Antyodaya households shall not exceed the accepted number of Antyodaya households in that

State, as specified in column 6 of Annex-I: Provided that when an Antyodaya household becomes ineligible on account of migration outside the State, improvement in social or economic status, death, etc., no new Antyodaya household shall be identified in that State and the total number of Antyodaya households shall be reduced to that extent.

- (4) Upon a reduction in the number of Antyodaya households, the States may increase the coverage of the persons to that extent in the priority category, subject to the ceilings prescribed in sub-clause (2).
- (5) The State Government shall prepare and notify the guidelines for identification of priority households in the rural and urban areas, with special focus on coverage of all the vulnerable or needy sections of the society, and display the guidelines in the public domain including on the State web portal.
- (6) For the purpose of allocation of subsidised foodgrains under Targeted Public Distribution System by the Central Government, there shall be no increase in the State-wise number of persons covered under Targeted Public Distribution System till the data from the next population Census, after the commencement of this Order, becomes available.
- (7) The list of eligible households shall be drawn up by the designated authority in respect of area under their jurisdiction.
- (8) The State Government shall get the provisional list of eligible households displayed in the public domain including the office of the local authority and on the State web portal, showing the category-wise lists of eligible households and their
- (9) The State Government shall use the list of persons as compiled during Census of India by the Registrar General and Census Commissioner or voters list notified by Election Commission of India or Socio Economic and Caste Census data or any other authentic source of data to cross-check and verify the list of eligible households and their members.
- (10) The State Government shall prescribe the detailed procedure for finalisation of the list of eligible households covering, inter-alia, aspects like the process of drawing up of draft list, putting the draft list in the public domain including reading out of the list in meetings of the Gram Sabha or equivalent body in urban areas, inviting objections, disposal of objections,
- (11) The head of the local authority and the designated authority shall jointly verify and certify the final list of eligible households and the local authority shall pass a resolution adopting the final list of the eligible households.
- (12) The final list of the eligible households shall be displayed in the public domain including office of the local authority and on the State web portal, showing the category-wise names of eligible households and their members.
- (13) The State Government shall regularly review the list of the eligible households for the purpose of deletion of ineligible
- households or inclusion of eligible households. (14) During the review, the State Government shall take into account, inter-alia, the increase in the number of eligible households or their members due to migration in to the State, birth, marriage, change in social and economic status and the decrease in the number of eligible households or their members due to migration outside the State, death, marriage, change in

Provided that the total number of eligible households after the review shall not exceed the ceilings prescribed in social or economic status: sub-clause (2).

Ration Cards.—(1) The State Government shall issue ration cards to the eligible households as mentioned in the 4. final list specified under sub-clause (12) of clause 3:

Provided that while issuing ration cards to the eligible households, the State Government shall ensure that the coverage of the number of eligible households is not merely done with a view to exhaust the State-wise ceiling of number of

(2) The State Government shall issue a ration card only to a citizen of India who is resident of that State and who fulfills the conditions for getting a ration card as may be prescribed by the State Government:

Provided that the State Government may also issue a ration card to a household or a person residing in that State by virtue of the household or person being granted the status of a refugee and is allowed the entitlement of benefits on humanitarian grounds by the Central Government.

- (3) The State Government shall ensure that a ration card, whether paper based or a smart card, is issued for use under the Targeted Public Distribution System or schemes mentioned in the Food Security Act or a specific scheme of the State Government for distribution of essential commodities.
- (4) While issuing a smart card, the State Government shall ensure that a point of sale electronic device for reading the smart card is installed at the fair price shop.
- (5) The State Government shall issue separate and distinct ration cards to the Antyodaya households and the priority households.
- (6) Ration card shall not be used as a document of identity or proof of residence.
- (7) The State Government shall prescribe a suitable form of application for new ration card and modification in the existing
- (8) Any modification referred to in sub-clause (7) may be on account of shifting of residence, birth or death, change in category of beneficiary, corrections in the details mentioned in the card or any other such reason.
- (9) The form referred to in sub-clause (7) may include requisite details including Aadhaar number, bank account details, and mobile telephone number.
- (10) The State Government shall retain all the information under this clause in the software prepared by National Informatics Centre or as per the fields and standards prescribed by the Central Government.
- (11) The State Government shall maintain the ration card data in the digitised database and ensure that issue of a new ration card and modification in the existing ration card is undertaken through the software programme so that the database is
- (12) The State Government shall designate the authority and office for receiving, registering, acknowledging and processing of application for issuance of ration card or modification in the ration card.
- (13) The State Government may also prescribe the procedure for receiving the application through online mechanism including the use of e-service centres, kiosks.
- (14) The designated authority shall issue a ration card to an eligible applicant within a reasonable time not exceeding one month of the date of receipt of the application after necessary checks and verification.
- (15) The State Government shall issue a ration card in replacement of existing ration card only when the existing ration card is lost or becomes unfit for use on account of being damaged or mutilated or is exhausted fully or where there are requests for modification in the ration cards.
- (16) The details of the services relating to the ration cards and timeframe for delivery of services shall be notified by the State Government and displayed in the public domain including on the State web portal.
- (17) The list of the ration card holders shall be displayed in the public domain including in the office of the local authority and on the State web portal, showing the category-wise names of the eligible households and their members.
- (18) The State Government shall make all endeavours to eliminate bogus or ineligible ration cards as a continuous exercise.
- (19) The State Government shall organise an annual special drive before the end of every financial year for the elimination of bogus or ineligible ration cards.
- (20) The State Government shall submit a report of ration cards deleted or cancelled on quarterly basis to the Central Government in the format at Annex-II.
- 5. Scale of issue and issue price.—The Central Government shall make available foodgrains from the Central Pool to the State Governments for distribution under the Targeted Public Distribution System to eligible households at such scales and prices as specified under Food Security Act.

F.No.23/5/2015-Comp.(Pt.)(E:329782)
Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Foot and Public Distribution

Krishi Bhawan, New De⊪ Dated: 06/04/201₺

To

Principal Secretary/Secretary,
Deptt. of Food and Civil Supplies,
State Governments of – Andhra Pradesh, Bihar, Chhattisgarh, Delhi, Gujarat, Goa,
Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh,
Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu, Telengana, Uttar Pradesh
& West Bengal.

Subject:- Minutes of the Video Conference for review of the scheme on "End-to-End Computerization of TPDS Operations" held on 19th March, 2018 at Krishi Bhawan, New Delhi-reg.

Sir/Madam.

I am directed to forward herewith a copy of minutes of the Video Conference held on 19th March, 2018 under the Chairmanship of Joint Secretary (BPPD) in Room No.167, Krishi Bhavan, New Delhi for review of implementation of the scheme on "End-to-End Computerization of TPDS Operations" for kind information and necessary action, please.

Yours Faithfully,

Signature velid

Delially signed by a link kuman
HEMBIT JAN
Demo 2018 00 00 10 45:00 IST

Encl: As above:

(B.K. Hembrom) Under Secretary to the Govt. of India Tele: 011-23383941

Copy for information:

1. PS to JS (BP, PD), Department of Food & PD, Krishi Bhawan, New Delhi.
2. DDG, NIC, CGO Complex, New Delhi.

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Minutes of the Views Conference held under the Chairmanship of Joint Secretary (BLID), Department of Food & Public Distribution with 22 States/UTs on 19th Larch 2018 at Room No. 167, Krishi Bhawan, New Delhi

A Video Confere e was held under the Chairmanship of Joins Secretary(BP,PD), repartment of Food & Public Distribution on 19th March 2018 at Room 10. 167, Krishi Bhawan, New Delhi.

- 2. List of participants is annexed.
- 3. Welcoming the participating representatives of States/UTS, Joint Secretary (BP,PD) highlighted that D/oFPD with help of NIC-HQ has developed Annavitran Portal and NFSA Dashboard, but regular updating and accuracy of data continue to pose challenges. He referred to the reports highlighting such inconsistencies and said that the purpose of the VC is to understand the reasons for inconsistencies in the data and efforts made by States/UTs to address them. He also invited the attention of the participants to the unfinished task of aadhaar seeding in some of the states and vaidation of seeded Aadhaar numbers in several states and the sense of urgency with which these tasks needed to be attended to in view of the latest directions of Hon'ble Supreme Court on extending the deadline for the use of Aadhaar in welfare schemes.
- 3. Following agreements were arrived at after detailed discusion:

i. States/UTs have to plan special drives for seeding/enrollment during distribution of foodgrains in the months of April and May, 2018.

II. The special drive will cover detailed verification of the beneficiaries having not lifted foodgrains for at least for three consecutive months to ensure further cleaning of the beneficiary database.

will. Since one-time bull: validation of the seeded Aadhaar numbers is necessary for the e-KYC features to work effectively, states/UTs should take up concurrent validation exercise to ensure that entire ration card database is validated and instances of mismatches corrected by June 2018.

States/UTs must complete online allocation and supply chain automation in all aspects by 30th April 2018 and ensure that the associated details are available on National NFSA dashboard. It would be difficult for the central government to continue financial support to the States/UTs under the ongoing scheme and the new scheme of IM-PDS if these systems are not put in place at the earliest. Details are enclosed at Annexure-II, Annexure – III and Annexure – IV respectively

v. Each state/UT should nominate a Nodal Officer at the state level to check the accuracy of data being reported on the Annavitaran Portal and NFSA Dashboard. The Nodal Officer should also be asked to ensure that the all

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the districts upload the necessary information in respect of unautomated Fair price Shops in the prescribed format by thee 7th of every month for the preceding month.

- vi. It was decided that all the states/UTs would upload theis information for the months of Januray, February and March 2018 by 7th of March 2018 without fail.
- vii. Only 6 states/UTs have shared the details of Nodal Officers to create user credentials for the Online Central Allocation system. These details would be shared by all theremaining states/UTs immediately.
- viii. Staes would ensure that all the Distric Food and Supply Officers attend the two-day training being organised by the central govt. and states which have been requested to identify the venue for the ttraining would share the details of the venue along with estimated expenditure statement 15th April 2018 positively.
- ix. A one-day workshop for the nodal officers of States/UTs and institutions selected for concurrent evaluation would be held on 6th April 2018 at New Delhi to discuss the scope and strategy for the concurrent evaluation. States/UTs should ensure that NNoDal Officers attend the workshop.
- x. Andhra Pradesh, Karnataka, West Bengal, Meghalay, Manipur, Mizoram, Arunachal Pradesh and Nagaland would send the recommendation regarding institutions to be assigned the evaluation work without any further delay.

I	ANNEXURE-I: SUMMARY OF DISCUSSION, AGREED TIME LINES AND ACTION ITEMS BY STATES/UTS State/U Adhaar V FPS Auto mation Integration with Annavi tran Portal Dashboard Dashboard On in manual FPS data							
S L	State/U T	Aadhaar V alidation	FPS Auto mation	Integration with Annavi tran Portal	Integration with NFSA Dashboard	Online Al location	Supply Chain A utomati	Annavitra n manual FPS data